A. A.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

CCP No.203/91 In OA No. 65/87

Date of decision: 16.07.92.

Sri Bhagwan & Ors.

... Petitioners

Versus

Union of India & Ors. ... Respondents

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Administrative Member
For the petitioners Shri D.C. Vohra, counsel.
For the respondents Shri M.L. Verma, counsel.

ORDER

The directions in the judgement dated of the petitioners for regularising the services/and until such steps are taken, to pay the petitioners in the minimum time scale of pay of LDCs. The Contempt Petition, however, was filed, alleging that pending regularisation, the petitioners have not been paid the minimum of the scale as the directions in the judgement. Time was granted for that purpose to the respondents, who have ultimately complied with the directions given/the judgement belatedly. Though we do not appreciate the inordinate delay in this behalf, having regard to the fact that they have complied with the judgement, we propose to drop these proceedings. We would like to add that the petitioners have a case that the respondents have not complied with the other directions in the judgement regarding regularisation. As far as that aspect of the matter is concerned, the petitioners' counsel pointed out that time was granted to them in this behalf till 30.04.92. Further extension sought having been declined, the petitioners contend that action can be taken against the respondents under Contempt

X (US)

of Courts Act in this behalf. As the scope of this Contempt Petition is limited to non-payment in the minimum scale of pay to the petitioners, we do not propose to examine this aspect of the matter. However, it is necessary to observe that, the Court has declined to grant further extension of time for regularisation of services of the petitioners, the respondents are well advised to comply with the directions in this behalf regarding regularisation immediately. If the respondents do not, in spite of these observations, take steps to regularise the services of the petitioners within a period of three months from this date, we make it clear that the petitioners shall be entitled to seek enforcement of this direction also in a fresh Contempt Petition. Accordingly the present Petition stands disposed of.

Let a copy of this order be given to the learned counsel for both the parties.

(I.K. Rasgotra)
Member(A)

July 16, 1992.

(V.S. Malimath) Chairman

skk

1.